

(c) whether Government is aware that cattle are illegally exported to Kurigram of Bangladesh through Satkarai Bari-Sanguchar-Deepphar-Kananimara-Balliaralga to feed their leather factories as raw material *via* south border road of Dhubri district in Assam; and

(d) whether Government has issued any valid trading permission towards such activities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) No Indian land in Assam has been encroached by Bangladesh.

(b) As and when any transborder crimes occur, FIR is lodged with the local police and protest notes are also lodged with their counterparts by BSF.

(c) and (d) The Government is aware of the menace of illegal cattle smuggling to Bangladesh. The Government has not issued any trading permission for cattle export to Bangladesh. However, Government has taken various steps to check cattle smuggling which include round the clock surveillance of the border, conduct of special raids, establishment of new BOPs, closing of cattle corridors, erection of border fencing, etc.

Weak deportation laws *vis-a-vis* illegal Bangladeshi migrants

+900. SHRI LALIT KISHORE CHATURVEDI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that orders have been issued not to register cases under Foreign Nationals Act and Passport Act against nationals of Bangladesh residing illegally in India;

(b) whether it is also a fact that they are often sent back to India due to the weak deportation laws for sending them to Bangladesh; and

(c) whether it is also a fact that law and order situation is deteriorating due to continuous inflow of Bangladeshi nationals and thereby disturbing social and political equilibrium?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) to (c) No, Sir. The State Governments/UT Administrations have been empowered under section 3 (2) (c) of the Foreigners Act, 1946 to detect and deport foreign nationals illegally staying in India. Administrative instructions are issued from time to time requesting the State Governments/UT Administrations to detect and deport illegal Bangladeshi migrants staying in the country. Moreover, the law enforcement agencies are vigilant and competent to deal with the cases of any foreigners, including Bangladeshi nationals, involved in criminal activities as per the provisions of law.

Refusal of entry to valid visa holders by immigration authorities

901. SHRI TARLOCHAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many visitors with valid visas were refused entry in India by the immigration authorities since April, 2007;

(b) whether it is a fact that a visitor having a long duration visa coming from Los Angeles was not allowed entry at Delhi airport on the morning of 19th September, 2007;

† Original notice of the question was received in Hindi.

(c) whether Government has any consideration of his loss of air ticket money of to and for in addition to mental torture; and

(d) what are the reasons for which the Indian Embassy in USA could not inform him and such other persons beforehand about cancellation of their visas to avoid all the troubles?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) During the period from April to September 2007, 312 foreign nationals with valid visas have been refused entry at five major airports.

(b) A US passport holder having valid visa was refused entry on the night of 18/19 September 2007 as he had come to adverse notice.

(c) and (d) Details of foreigners coming to adverse notice are circulated to Indian Missions/ Posts abroad so that such persons may be refused visa at the time of application itself. However, for some reasons if such reports reach visa issuing authorities late and visa is issued in the meantime, check at the time of immigration prevents their entry into the country.

Sex related crimes in Delhi

902. SHRI SHAHID SIDDIQUI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) how many sex related crimes have taken place in Delhi during the last five years;

(b) how many rape cases have occurred in Delhi during the last three years;

(c) how many cases have remained unresolved; and

(d) whether there is an increase in sex related crimes?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) The number of sex related crime cases registered during 2002, 2003, 2004, 2005, 2006 and upto 31st October, 2007 is given below:

Year	Total number of sex crimes cases registered by Delhi Police
2002	3914
2003	4651
2004	5443
2005	5329
2006	4048
2007 (upto 31st October)	1693

(b) and (c) The requisite information is given below:

Year	Total number of rape cases registered by Delhi Police	Total number of unresolved rape cases
2004	551	30
2005	658	14
2006	623	31
2007 (Upto 31st October)	512	42